

MR. DEPUTY-SPEAKER : The hon. Member need not explain. The rules are very clear

श्री कंबर लाल गुप्त : ग्राम इतने इंपोर्टेंट क्यों हैं ? इसमें मेरे केवल दो ऐतराज हैं। एक तो यह है कि इन्होंने जो नोटिस देना चाहिए था, वह नहीं दिया और स्पीकर की भी इन्होंने परमिशन नहीं ली कि वे इसकी कंसेंट दें।

दूसरा ऐतराज यह है कि टेबल के ऊपर जो ले करना चाहिए था वह इन्होंने नहीं किया। इसलिए दोनों शर्तें नहीं होने की वजह से इस बिल को नहीं आना चाहिए था।

SHRI R. D. BHANDARE (Bombay-Central) : Permission has been given by the Speaker.

MR. DEPUTY-SPEAKER : I am told by the office that it was laid on the Table of the House on the 11th May, and the Speaker has also given permission.

The question is :

"That the following amendments made by Rajya Sabha in the Bill further to amend the Central Silk Board Act, 1948, be taken into consideration :—

Enacting Formula

(1) That at page 1, line 1,—

for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

(2) That at page 1, line 4,—

for the figure "1969" the figure "1970" be substituted.

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

Enacting Formula

(1) That at page 1, line 1,—

for the word "Twentieth" the word "Twenty-first" be substituted."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

Clause 1

(2) That at page 1, line 4,—

for the figure "1969" the figure "1970" be substituted

The motion was adopted.

SHRI RAM SEWAK : I move :—

"That the amendments made by Rajya Sabha in the Bill be agreed to."

MR. DEPUTY-SPEAKER : The question is :—

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

15.48 hrs.

TEA (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF TRADE (SHRI RAM SEWAK) : I move :

"That the following amendments made by Rajya Sabha in the Bill further to amend the Tea Act, 1953, be taken into consideration :—

"Enacting Formula

(1) That at page 1, line 1,—

for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

(2) That at page 1, line 3,—

for the figure "1969" the figure "1970" be substituted."

MR. DEPUTY-SPEAKER : The question is :

"That the following amendments made by Rajya Sabha in the Bill further to amend the Tea Act, 1953 be taken into consideration :—

"Enacting Formula

(1) That at page 1, line 1,—

for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

(2) That at page 1, line 3,—

for the figure "1969" the figure "1970" be substituted.

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"Enacting Formula

- (1) That at page 1, line 1,—
for the word "Twentieth" the word
"Twenty-first" be substituted."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"Clause 1

- (2) That at page 1, line 3,—
for the figure "1969" the figure "1970"
be substituted."

The motion was adopted.

SHRI RAM SEWAK : I move :

"That the amendments made by Rajya Sabha in the Bill be agreed to"

MR. DEPUTY-SPEAKER : The question is :

"That the amendments made by Rajya Sabha in the Bill be agreed to"

The motion was adopted.

15.49 hrs.

CUSTOMS TARIFF BILL

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : I move :

"That the Bill to consolidate and amend the law relating to customs duties, be referred to a Select Committee consisting of 30 members, namely ;— Sarvshri K. M. Abraham, R. K. Amin, Bali Ram Bhagat, R. K. Birla, Tridib Chaudhuri, Tulsidas Dasappa, Manubhai Patel, Hem Raj, Prabhu Dayal Himatsingka, Bhogendra Jha, Lakhani Lal Kapoor, S. S. Kothari, Liladhar Kotoki, J. M. Lobo Prabhu, Janeshwar Misra, M. N. Naghnoor, Trilokshah Lal Priendra Shah, T. Ram, J. Ramapathi Rao, Dr. Sankta Prasad and Sarvshri Abdul Ghani Dar, Shambhu Nath, Naval Kishore Sharma, Raghuvir Singh Shastri, Pravinsingh Natavarsinh Solanki, Venkatarao Tarodekar, P. R. Thakur, M. G. Uikey, S. K. Sambandhan ; and Chowdhary Ram Sewak, with instructions to report by the last day of the next session,"

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to consolidate and amend the law relating to customs duties be referred to a Select Committee consisting of 30 members namely, Sarvashri K. M. Abraham, R. K. Amin, Bali Ram Bhagat, R. K. Birla, Tridib Chaudhuri, Tulsidas Dasappa, Manubhai Patel, Hem Raj, Prabhu Dayal Himatsingka, Bhogendra Jha, Lakhani Lal Kapoor, S. S. Kothari, Liladhar Kotoki, J. M. Lobo Prabhu, Janeshwar Misra, M. N. Naghnoor, Trilokshah Lal Priendra Shah, T. Ram, J. Ramapathi Rao, Dr. Sankta Prasad, and Sarvashri Abdul Ghani Dar, Shambhu Nath, Naval Kishore Sharma, Raghuvir Singh Shastri, Pravinsingh Natavarsinh Solanki, Venkatarao Tarodekar, P. R. Thakur, M. G. Uikey, S. K. Sambandhan ; and Chowdhary Ram Sewak, with instructions to report by the last day of the next session."

The motion was adopted.

MR. DEPUTY-SPEAKER : Now we shall make up the Special Marriage (Amendment) Bill. (*Interruptions.*)

श्री मधु लिमये : यह बिल पास होना चाहिए क्योंकि फिर मामले लटकते रहते हैं ।

श्री कंबर लाल गुप्त : मेरे ब्याल में ग्रब हरिजन वाली रिपोर्ट पर डिबेट ले ली जाए स्पेशल मैरिज बिल हो सकता है ।... (*व्यवधान*)

MR. DEPUTY-SPEAKER : I am looking into this matter. It would take some time to think about it, about the reports of the Commissioner for Scheduled Castes and Scheduled Tribes. In the meanwhile, let us carry on with the business of the House. Give me some time to think about it. How can I just make a decision off the cuff in this way ? The Minister. (*Interruption*) I think if you all agree that these two Bills should be passed by the House without discussion, so that we can take up the next business, it could be done.

SOME HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : The Minister.